

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. IA 4760/2023IA 5075/2023In C.P. (IB)/145(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2023**

**NAME OF THE PARTIES: IA 4760/2023 Vinod Nair Irp Of Goli
Vada Pav Pvt. Ltd.**

**IA 5075/2023 Lotus Beauty Care
Products Private Limited Vs. Vinod
Radhakrishnan Nair Resolution
Professional**

**IN THE MATTER OF
Vista Processed Foods Private Limited
V/s
Goli Vada Pav Private Limited**

**Section: 9 of Insolvency and Bankruptcy Code, 2016&Application
under any other provisions- IBC**

ORDER

IA 4760 of 2023:-Counsel, L. Palekara/wHemanshu Patel appeared for the IRP/Applicant. The present Application is filed by the IRP placing on record constitution of Committee of Creditors in accordance with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulation, 2016. The said report is taken on record, no order is called for. Accordingly, **IA 4760 of 2023** is **allowed** and stands **disposed of**.

IA 5075 of 2023:-Sr. Counsel, Vikram Nankania/wMitali Bhatt appeared for the Applicant and Counsel, L Palekara/w Himanshu Patel appeared for the Respondent/IRP. Counsel appearing for the Respondent seeks time to file reply.

Time granted, let reply, if any, be filed within a period of two weeks from today, by serving an advance copy on the other side well before the adjourned date. List this matter for final hearing on **01.12.2023**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
09.11.2023
Sushil

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)